

**GOVERNMENT OF INDIA
ENVIRONMENT AND FORESTS
LOK SABHA**

UNSTARRED QUESTION NO:2012

ANSWERED ON:26.03.2012

WATER QUALITY ASSESSMENT AUTHORITY

Rane Dr. Nilesh Narayan;Singh Shri Jagada Nand;Singh Shri Pashupati Nath

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Government has identified the polluted rivers;

(b) if so, the details thereof;

(c) whether the quality of water has been checked by Water Quality Assessment Authority (WQAA); and

(d) the steps taken by the Government to control discharge of chemicals and effluents in the river water by private companies/industries?

Answer

MINISTER OF THE STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN)

(a) & (b) The Central Pollution Control Board along with State Pollution Control Boards, is monitoring water quality of rivers at 1085 locations along various river stretches, in terms of Dissolved Oxygen, Bio-chemical Oxygen Demand (BOD) and Fecal Coliforms etc. Based on the BOD levels, 150 polluted river stretches on 121 rivers, have been identified by CPCB.

(c) & (d) Besides other functions, the mandate of Water Quality Assessment Authority includes, standardization of methods for water quality monitoring and ensuring quality of data generation for utilization thereof. The Central Pollution Control Board and State Pollution Control Boards are monitoring the identified industrial units discharging into rivers and lakes. Directions under the Water (Prevention and Control of Pollution) Act, 1974 and the Environment (Protection) Act, 1986 are issued to defaulting units by the respective SPCBs.